

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) 160.

(b) Pension has so far been sanctioned in 28 cases.

(c) Rs. 200 p.m. to 19 persons; Rs. 250 p.m. to 5 persons and Rs. 300 p.m. to 4 persons.

INCREASE IN DELHI POLICE FORCE

102. SHRI BABUBHAI M. CHINAI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) what has been the increase in the strength of the Delhi Police Force during the last three years ; and

(b) what has been the total number of accidents during the same period ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The increase in the strength of the Delhi Police Force during the last three years has been as under :—

(i) Dy. Inspector General of Police	1
(ii) Superintendents of Police	9
(iii) Dy. Supdts. of Police	34
(iv) Inspectors	100
(v) Sub. Inspectors	360
(vi) Asstt. Sub. Inspectors	289
(vii) Head Constables	425
(viii) Constables	642

(b) 24, 052.

PATASKAR RECOMMENDATION ABOUT VILLAGES AND LANGUAGE FOR SOLVING BORDER DISPUTES

103. SHRI N. G. GORAY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have accepted the principle of solving border disputes on the basis of village and language as enunciated by late Shri H. V. Pataskar; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The late Shri H. V. Pataskar had suggested in a draft Bill prepared by him that the Mysore-Maharashtra boundary dispute should be solved on the basis of village as a unit, relative linguistic majority of the population of this unit and contiguity of the territory. This suggestion was not accepted.

(b) In such matters adoption of principles could be helpful if the principles could be agreed upon by the parties concerned. In this case no such agreement was forthcoming inspite of repeated efforts made from time to time.

CONTRIBUTIONS COLLECTED FROM SCHOOL STUDENTS IN DELHI

104. SHRI N. G. GORAY: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the private schools aided by Government in Delhi have been permitted to charge from every student some regular contributions towards the funds of the Societies running these schools; and

(b) if so, what is the maximum amount allowed to be charged in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) and (b) The requisite information is being collected from the educational authorities in Delhi and will be placed on the table of the Sabha as soon as possible.

PRIVATE ARMY IN J. AND K. STATE

105. SHRI N. G. GORAY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Central Government has been drawn to the formation of a private army in some parts of Jammu and Kashmir State;

(b) if so, what is the strength of this army ; and

(c) whether Government have taken any steps to curb the formation of such private armies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (at Government have seen press reports to the effect that an organisation has set up secret cells to impart arms training in Doda district. The report is entire* / baseless. resigned .

- (b) Does not arise.
- (c) Government are vigilant.

**ALLEGED KILLING OF
WORKERS OF SRIPUR
COLLIERY CPI(M) WORKERS**

106. SHRI A. P. CHATTERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the names of the persons who are alleged to have been killed by the CPI(M) workers recently at the Sripur Colliery
- (b) the number of dead bodies that have so far been dug out from graves; and
- (c) whether the authorities have received any complaint from the Santhals and/or other advisas that their graves are being desecrated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) and (b) According to information received from the Government of West Bengal, there was a clash on March 18, 1970 in Sripur colliery between two groups of workers and the police had opened fire to disperse them. Two persons were killed and five received injuries. On the same day information was received by the police that two persons Shri Nasib Khan and Shri Hari Charan Jadhav were missing. As a result of the search made by the police Shri Hari Charan Jadhav was traced in an open place with gunshot injury and was sent to the Ansari Hospital for treatment. Shri Nasib Khan could not be found. On March 21, 1970, one Shri Juman Mia reported to the police that he would be able to take them to the place where the deadbody of Shri Nasib Khan could be found. On the indication provided by Shri Juman Mia the police searched a place about a mile away from Sripur village and found a dead body buried in the

ground. The dead-body was later identified to be that of Shri Nasib Khan. On further search the police recovered a headless corpse and two skeletons. Two cases have been registered and are being investigated.

(c) Facts are being ascertained from the State Government.

**ARREST OF STATE
GOVERNMENT EMPLOYEES**

107. SHRI A. P. CHATTERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that 13 employees of the Government of West Bengal including Shri Manas Ranjan Ghosh, Secretary of the Burdwan District Co-ordination Committee of West Bengal Government employees Associations have been placed under arrest in Burdwan;
- (b) if so, on what specific charge these employees have been arrested; and
- (c) whether some of the arrested Government employees, including Shri Manas Ranjan Ghosh were beaten up in the police lock-up and the latter had to be removed to the police hospital as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) According to information received from State Government six members of the Burdwan District Co-ordination Committee of West Bengal Government Employees Association were arrested in connection with the recent triple murder case (Burdwan Police station case No. 50, dated 17-3-1970 under sections 147, 148, 149, 302, 307 and 436 IPC).

(c) None of the arrested persons was beaten in custody. Shri Manas Ranjan Ghosh has, however complained that while he and his brother-in-law were proceeding through the Power House in Burdwan town on March 21, 1970, they were pulled out from their rickshaw and beaten by 15/20 anti-social persons and robbed of some of their belongings. A case has been registered on this report and is being investigated.